

hotel business in order to help the growth of private hotel industry instead of improving the management efficiency of these hotels and the industry itself;

(b) whether lack of appropriate management teams for hotels and bad recruitment policies pursued by the ITDC have brought about total decay in the Government's investment in the industry;

(c) if so, the details thereof ; and

(d) the action proposed to be taken to improve the working of this industry and to change the recruitment policies ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAV RAO SCINDIA) : (a) The issue pertaining to the future of the hotel business of ITDC is under consideration of the Government.

(b) Even though ITDC hotels have generated some profits in some years, there is scope for improvement.

(c) Does not arise.

(d) Improvement in the working of any industry is a continuous process. Changes required in the recruitment policies of ITDC are made from time to time keeping in view its business and operational requirements.

DEMANDS OF WORKERS OF ITDC

*215. SHRI PAWAN KUMAR BANSAL : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the workers of the India Tourism Development Corporation have raised certain demands earlier this year;

(b) if so, the details thereof and the action taken thereon; and

(c) if no action has been taken, the reasons therefor ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAV RAO SCINDIA) : (a) to (c) : The workers of ITDC are represented by different trade unions operating in its 25 hotel units located at different places in the country besides Regional Offices located in Madras, Calcutta, Bombay and the Corporate Office in Delhi having various divisions. Presently, there are nearly 69 unions representing the workers of ITDC.

All demands/issues raised by the unions operating in ITDC's hotel units are examined at the unit level and appropriate action is taken by the Unit Management.

The demands received by the Management at the Corporate Office of ITDC during the period January to mid-July 1991 from the unions have been examined and appropriate action has been taken as indicated in the statement attached.

STATEMENT

Demands	Action-taken/position
1	2
1. Provision of uniform to all the Headquarters employees.	The matter was placed before the Board of Directors who decided to keep this in abeyance due to financial constraints. The High Power Pay Committee's (HPCC) recommendations in this regard are not mandatory.
2. Enhancement of the quantum of Tea/Snacks allowance.	The HPCC recommended discontinuance of the cash allowance for t.a/snacks etc. Since ITDC Management has not been able to provide canteen facilities for Headquarters employees located in different buildings. The tea/snacks allowance

1	2	3
		being paid to the employees before the implementation of HPCC's recommendations is being continued to be paid with the approval of the Government.
3. Introduction of Five-day week in the offices of Literature Distribution Centre, ATT Garrage in Samrat, Hotel Sales and Regional Offices.		At present 5 days week is not being observed at the Literature Distribution Centre Palam Hotel Sale Division, ATT and Regional Offices. The demand has been examined and it has not been found feasible to accept it due to commercial and administrative reasons.
4. Introduction of the pay scales as revised by the Central Govt. is subsequent to implementation of Fourth Pay Commission Report in case of Assistants and Sr. Stenographer.		The revised pay scales as recommended by the HPCC have since been implemented in ITDC. The proposal to grant higher pay scales to Assistants/Sr. Stenos at par with the scales now being followed in the Central Govt., has not been approved by the Government.
5. Introduction of the system of time-bound promotion for all categories of employees after they put in 5 years service in one scale.		The formulation of a Career Development scheme for providing promotional avenues to the employee of the Corporation is under active consideration of the Management.
6. Rotation/transfer of employees after every three years.		The employees posted in different division/offices are rotated from time to time on actual need basis. There is no policy to rotate the employees from one office to another after every three years except those posted in sensitive areas.
7. Increase in the quantum of House Building Advance/Festival Advance/Conveyance Advance.		Due to financial constraints the Management presently not in a position to increase the quantum of House Building Advance/Festival Advance/Conveyance Advance.
8. Payment of Washing Allowance at the revised rates from 1-1-86 i.e. the date of implementation of the new scales of pay as per recommendations of HPCC.		In terms of Supreme Court's decision of 3rd May, 90 the various allowances and perks including washing allowance have been sanctioned from a prospectiv date i.e. 1st October, 90.
9. Provision of subsidised canteen.		Efforts were made by the Management for providing canteens at different buildings where ITDC offices are located, but it was not found feasible due to non-availability of space at all the buildings and due to strict fire regulations applicable at the Corporate Office located at SCOPE COMPLEX. Accordingly, Govt.'s approval for continuation of payment of tea/snacks allowance @ Rs. 25/- per month was obtained by the management.
10. Introduction of productivity linked bonus scheme for all categories of employees.		Government's approval in respect of the Productive Linked Bonus Scheme prepared for one of the Units of ITDC, namely Ashok Hotel, New Delhi is awaited. On receipt of the same, similar scheme for other Units of ITDC could be formulated on receipt of demands from the Trade Unions operating there

1	2	3
11. Implementation of voluntary retirement scheme.		The Voluntary Retirement Scheme has recently been approved by the Administrative Ministry. The Management is in the process of obtaining approval from the Central Board of Direct Taxes.
12. Career Development Scheme for the employees.		As stated at S.No. 5 above.

*216. SHRI BHAGEY GOBARDHAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the increase in import bill of petroleum and petroleum products due to recent Gulf war;

(b) the likely impact on the import bill on account of the devaluation of rupee during the remaining part of 1991-92; and

(c) the steps taken to reduce the import bill ?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHAN-KARANAND) : (a) The increase in the import bill of crude oil and petroleum products imported from August, 1990 to March, 1991 due to the higher level of prices in this period as compared with the price level during April-July, 1990 was about Rs. 3,900 crores.

(b) Impact of devaluation of rupee on the oil import bill for 1991-92 will depend on the prices of crude oil and petroleum products that prevail in the international market during the year 1991-92.

(c) Efforts are being made to increase the indigenous production of crude oil during the 8th Plan alongwith increase of

the refining capacity. Besides various conservation measures, efforts are also being made to increase the use of natural gas as substitute liquid petroleum products.

[Translation]

RELEASE OF LPG CONNECTIONS

*217. SHRI RAM VILAS PASWAN :

SHRI RAMESH CHENNITHALA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the period upto which the Government have released LPG connections;

(b) the number of applications pending, State-wise; and

(c) the steps being taken by the Government to clear the pending applications in view of the increasing demand ?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHAN-KARANAND) : (a) and (c) Release of LPG connections is done by the Oil Industry all over the country according to an annual programme which depends on the estimated availability of LPG during the year.

(b) The information is contained in the attached Statement.

STATEMENT

(As on 1-4-1991)

(in lakhs)

Name of the State	No. of persons on the waiting list for LPG connection
1	2
1. Andhra Pradesh	3.20
2. Arunachal Pradesh	0.06
3. Assam	0.91
4. Bihar	1.57